GAHC010108722020



THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/48/2020

DEBABRATA SAIKIA S/O- LT. HITESWAR SAIKIA, ASSAM LEGISLATIVE ASSEMBLY HOSTEL, DISPUR, GHY-06

VERSUS

UNION OF INDIA AND 2 ORS. REP. BY THE SECY., MINISTRY OF HEALTH AND FAMILY WELFARE, GOVT. OF INDIA, NIRMAN BHAVAN, NEW DELHI- 110001

2:THE STATE OF ASSAM REP. BY THE CHIEF SECY. TO THE GOVT. OF ASSAM DISPUR GHY-06

3:THE SECRETARY GOVT. OF ASSAM HEALTH AND FAMILY WELFARE DEPTT. DISPUR GHY-0

Advocate for the Petitioner : MR. S S S RAHMAN

Advocate for the Respondent : ASSTT.S.G.I.

WWW.LIVELAW.IN

BEFORE

HON'BLE THE CHIEF JUSTICE (ACTING) MR. N. KOTISWAR SINGH HON'BLE MR. JUSTICE MANISH CHOUDHURY ORDER

22-12 -2020

[N. Kotiswar Singh, CJ(Acting)]

Heard Mr. S.B. Rahman, learned counsel for the petitioner.

Learned counsel for the petitioner submits that he has filed an additional affidavit giving instances where proper treatment has been denied to the non-COVID patients on the ground of pre-occupation with the COVID patients though these patients would also require earlier attention of the hospitals.

We would like to have response from the Health Department of the State.

Accordingly issue notice, returnable in 3 (three) weeks.

Mr. R.K. D. Choudhury, learned Asstt. SGI accepts notice on behalf of the respondent no.1 and Ms. S. Sarma, learned Standing Counsel, Health Department accepts notice on behalf of the respondent nos.2 & 3.

List the matter after 3 (three) weeks.

JUDGE CHIEF JUSTICE (ACTING)

Comparing Assistant